

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 108 OF 2018

Dated : 11th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Tanot Wind Power Venture Pvt. Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. Pulkit Agarwal
Ms. Tanya Sareen
Ms. Anushree Bardhan
Mr. Naresh Kumar Agarwal for R-2 & 3

ORDER

The learned counsel appearing for the Appellant prays for four weeks' time to file rejoinder affidavit to the additional affidavit dated 13.03.2019 filed by the learned counsel appearing for the Respondent No.2.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

Four weeks' time is granted at the request of the learned counsel appearing for Appellant to enable him to file rejoinder affidavit to the reply filed by the learned counsel appearing for the Respondent No.2 i.e. on or before 10.05.2019 after duly serving copy to the other side.

List the matter for hearing on **22.05.2019**, as agreed by the learned counsel appearing for the both parties.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member